

**GOVERNMENT OF INDIA
MINISTRY OF PARLIAMENTARY AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 3317

TO BE ANSWERED ON TUESDAY, THE 7TH AUGUST, 2018

FRAMING OF RULES OF LEGISLATION WITHIN TIME LIMIT

3317. SHRIMATI POONAM MAHAJAN:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) Whether the time taken for framing rules of legislation after publication of approval in the official gazette exceeds a time limit of 15 days as per the Manual of Parliamentary Procedure;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of legislations that have adhered to the time limit in Lok Sabha and Rajya Sabha during each of the last five years; and
- (d) the remedies adopted by the Government to frame the rules of all legislations within the time limit and reduce the delays associated with framing the rules?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND
MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND GANGA REJUVENATION
(SHRI ARJUN RAM MEGHWAL)**

- (a), (b) & (d) The Manual of Parliamentary Procedure, under Chapter 11 (Subordinate Legislation), para 11.3.1 stipulates as under:

“Statutory rules, regulations and bye-laws will be framed within a period of six months from the date on which the relevant statute came into force. Cases in which, for any reasons, this is not possible, will be brought to the notice of the Secretary and the Minister at the earliest possible stage.”
- (c) The information is being collected and will be laid on the table of the House.